## GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

## LOK SABHA STARRED QUESTION NO.50 TO BE ANSWERED ON 20.07.2018

#### PROBLEMS/GRIEVANCES OF AWWs/HELPERS

# \* 50. SHRI UDAY PRATAP SINGH: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to

- state:
  (a) whether the Government has taken cognizance of the problems/grievances of Anganwadi workers (AWWs)/helpers;
- (b) if so, the details thereof along with the remedial steps taken by the Government so far;
- (c) whether the Government has received proposals from States/UTs for increasing the salary of AWWs/helpers; and
- (d) if so, the details thereof along with the reaction of the Government in this regard?

#### **ANSWER**

# MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI)

(a) to (d): A Statement is laid on the Table of the House.

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Statement referred to in reply to Part (a) to (d) of Lok Sabha Starred Question No.50 for 20.07.2018 by Shri Uday Pratap Singh regarding 'Problems/Grievances of AWWs/Helpers'.

(a) & (b) The Integrated Child Development Services (ICDS) Scheme (now renamed as Anganwadi Services under Umbrella ICDS Scheme) envisages the Anganwadi Workers(AWWs) & Anganwadi Helpers (AWHs) as "honorary workers" from the local community who come forward to render their services, on part time basis, in the area of child care and development. Being honorary workers, they are paid monthly honoraria as decided by Government from time to time.

Anganwadi Workers & Helpers have been raising demands from time to time i.e., regularization of their services, career progression, payment of gratuity and pension, enhancement in the monthly honorarium paid to them, etc. through various forums. The Government is well aware of grievances of AWWs/AWHs and appreciates the voluntary efforts made by them.

The Government of India has enhanced the honorarium of AWWs and AWHs at Anganwadi Centres (AWCs) by ₹1,500/- & ₹750/- per month raising it to ₹3000/- & ₹1,500/- per month respectively w.e.f. 01.04.2011. The honorarium of AWWs at Mini-AWCs has been enhanced to ₹2,250/- per month w.e.f. 04.07.2013. Besides this, most of the States/UTs are also giving additional honorarium to AWWs and AWHs out of their own resources for any additional work assigned to them from time to time. The Government of India releases funds consistently for regular disbursement of honorarium of AWWs/AWHs. The Government of India has been requesting States/UTs for enhancement of additional honorarium of AWWs/AWHs. In response thereto, most of the States/UTs have enhanced additional honorarium of AWWs/AWHs. The details of additional honorarium being paid by respective States/UTs are at Annex-I. From time to time, States/UTs have been requested for the timely payment of honorarium to AWWs and AWHs.

As regards, regularization of their services, payment of gratuity and pension are concerned, it is stated that being honorary workers, these functionaries cannot be declared as "Government employees/regular employees" or extended the benefits as admissible to employees of the Government. Further, the Supreme Court of India in ruling of 07.12.2006 in Civil Appeal No.4953-4957 of 1998 State of Karnataka & Ors. Vs. Ameerbi & Ors. has also held that AWWs/AWHs do not hold any civil post. So far as career progression is concerned, this Ministry has reserved 50% posts of Supervisors for Anganwadi Workers and 25% posts for Anganwadi Workers for Angawadi Helpers.

(c) & (d) The Sub-Scheme of Anganwadi Services (under Umbrella Integrated Child Development Services Scheme) is a Centrally Sponsored Scheme and the administration, management & monitoring regarding implementation of the Anganwadi Services Scheme are being done by the concerned State Government/UT Administration. Therefore the issue of enhancement of honorarium over and above falls within the purview of the concerned State Government/UT Administration.

The States/UTs receive adequate funds since there is a provision of ₹16,334.88 crore during the current financial year 2018-19 against the budgetary provision of ₹15,245.19 crore during the last financial year 2017-18. To ensure that AWWs/AWHs receive timely payment, States/UTs have been asked to remit their honorarium directly to their bank accounts.

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## Annexure to Lok Sabha Starred Question No.50 for answer on 20.07.2018

# <u>Statement indicating additional honorarium given by the States/UTs</u> <u>to AWWs/AWHs from their own resources</u>

(As on 30.06.2018)

S.	States/UTs	Additional honorarium given by States/UTs (In R	
No.		Anganwadi Workers	Anganwadi Helper
		(AWW)	(AWH)
1.	Andaman & Nicobar	3000	2500
2.	Andhra Pradesh	1200	700
3.	Arunachal Pradesh	Nil	Nil
4.	Assam	2000	1000
5.	Bihar	750	375
6.	Chandigarh	2000	1000
7.	Chhattisgarh	2000	1000
8.	Dadra Nagar Haveli	1000	600
9.	Daman & Diu	1000	600
10.	Delhi	6678	3339
11.	Goa	3062-11937*	3000-6000*
12.	Gujarat	3300	1700
13.	Haryana	7286-8429*	4215
14.	Himachal Pradesh	1750	900
15.	Jammu & Kashmir	600	340
16.	Jharkhand	1400	700
17.	Karnataka	5000	2500
18.	Kerala	2000	2000
19.	Lakshadweep	3000	2000
20.	Madhya Pradesh	7000	3500
21.	Maharashtra	2000	1000
22.	Manipur	100	50
23.	Meghalaya	Nil	Nil
24.	Odisha	1000	500
25.	Puducherry	600	300
26.	Punjab	2600	1300
27.	Rajasthan	1724-1736*	1065
28.	Sikkim	2225	1500
29.	Uttarakhand	3000	1500
30.	West Bengal	1300	1300
31.	Uttar Pradesh	1000	500
32.	Nagaland	Nil	Nil
33.	Mizoram	294-306*	150
34.	Tamil Nadu	6750 (that includes pay-	4275 (that includes pay-
		2500, GP-500, & DA-3750)	1500, GP-400, & DA-
			2375)
35.	)	10500	6000
36.	Tripura	2865	1924

<sup>\*</sup> Depending on the qualification and/or number of years of service